

SHRI SHYAMNANDAN MISHRA:
Sir, we are not able to understand the statement made by the Minister. To repeat, we want to understand the concept of the "zone of peace". This is our difficulty.

MR. SPEAKER: There are similar difficulties for other Members also.

SHRI SHYAMNANDAN MISHRA:
The hon. Minister has used the term "zone of peace." We want to understand that concept. Otherwise, this statement is not much of use to us.

SHRI YESHWANTRAO CHAVAN:
Sir, I agree with you that no questions can be asked by way of a clarification. Shri Shyamnandan Mishra has raised a very fundamental question. On the zone of peace the Minister has stated that he has an open mind. I do not know whether it is open at both the ends. But we would like to know what commitments are being made by the Government of India in this matter. Has he clearly understood the implications of the concept of a zone of peace? What exactly does he mean when he says "we are prepared to consider it with an open mind"? What exactly is the commitment? If he can not answer it now, or if you do not want to allow him to answer it now, possibly he can give the reply on some other occasion.

THE PRIME MINISTER (SHRI MORARJI DESAI): Sir, may I say that it will be a wrong practice to raise a discussion on a Calling Attention Notice like this? If proper occasion is sought for this, I would not object to it.

SHRI SHYAMNANDAN MISHRA:
I am not breaking any new ground. We want to understand the concept which has been proposed.

MR. SPEAKER: We will see what we can do, but not on this occasion. We may find some other occasion.

SHRI SHYAMNANDAN MISHRA:
Sir, we have a right to seek a clarification. We are not asking a question.

MR. SPEAKER: I have already ruled that no questions can be asked.

SHRI SHYAMNANDAN MISHRA:
The statement is for the benefit of the House. If the House is not able to understand a statement made by the hon. Minister, the House is perfectly entitled to seek the guidance of the Chair and a clarification from the Minister.

MR. SPEAKER: There are other provisions of the rules under which he can raise it.

श्री अर्जुन सिंह भदौरिया (इटावा):
अध्यक्ष महोदय, मेरा निवेदन यह है, कल भी मैं आप से मੈम्बर में मिला था, अंग्रेजी की वह किताब आज भी इस देश के अंदर दिल्ली में और देश के दूसरे हिस्सों में पढाई जा रही है जिस में एमरजेंसी की प्रशंसा है। हम ने उस सिलसिले में आप से आप के चम्बर में भेंट की थी। उस सवाल को आप लगातार टालते जा रहे हैं।

हम उस को कल फिर उठाएंगे।

12.46 hrs.

STATEMENT RE. CLARIFICATION OF CERTAIN INFORMATION GIVEN BY THE MINISTER OF HOME AFFAIRS ON 20TH JULY, 1977 RE. RESIGNATION OF JUSTICE D. S. MATHUR FROM THE COMMISSION OF ENQUIRY

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): Sir, during the course of discussions arising out of the statement made by me in Lok Sabha on the 20th July 1977 regarding the resignation of Justice D. S. Mathur as the Commission of Inquiry into the affairs of the Maruti Group of concerns, I had replied in the negative when Honourable member Shri K. P. Unnikrishnan asked the question "Whether you have instituted any CBI enquiry into anything covered by his terms of reference". I wish to clarify that cases pertaining to some of the matters covered by the terms of reference of the Commission had been under investigation by the CBI under the normal process of law even before the Commission was appointed. As members are aware, inquiries, investigations and launching of prosecutions in respect of criminal offences can be undertaken regardless of the fact that they may be the subject of inquiry by a Commission appointed under the Commission of Inquiry Act, 1952.